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Title: Regarding enacting of three agricultural laws and food procurement in Punjab.

**\*SHRI RAVNEET SINGH (LUDHIANA):** Thank you, Hon. Chairman Sir, Baisakhi is the prominent festival of Punjab. It spreads happiness all around the State. Sir, 15 lakh families of farmers are looking towards the Central Government in Delhi. A 40 year old law 'The APMC Act' is being changed. We have been asked to change this law. There is close relationship between 'Middlemen' or 'Arhtiyas' and the farmers. It is not possible to change this law. Baisakhi festival is round the corner.

I have to make two points. We cannot bring the plot or survey number of lakhs of land plots. The computer has failed to digitize it. From next week, procurement will start. So, it is not possible. Secondly, do we have no rights in this country? Bhagat Singh attained martyrdom for the sake of the freedom of this country. He also threw a bomb in the Assembly. He was capable of both these things.

So, kindly wake up. Please do not punish the farmers of Punjab. Step-motherly treatment is being meted out to the farmers of Punjab. The NRIs have a lot of land. Land is tilled on contract basis. J form is there is the name of the tiller. The owner will get a rent. That means you will snatch away Rs.30/- of the farmers out of Rs.100/-.

If the farmers of Punjab have not agreed to your three Agriculture Bills and are agitating, that does not mean you should seek revenge in

procurement of food grains. You are ruining our Baisakhi festival. Please do not destroy Punjab and Punjabis ... (*Interruptions*)

**HON. CHAIRPERSON:** Hon. Members, 'Zero Hour' may be taken up at 6.00 p.m. Those Members who want to present their case, can do so at 6.00 p.m.

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**12.14 hrs**

**MATTERS UNDER RULE 377\***

**HON. CHAIRPERSON:** Hon. Members, who have been permitted to raise Matters under Rule 377 today, may personally hand over approved texts of the matter at the Table within 20 minutes.